

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD

C.P.13/94 in

O.A.162/93

Dt.of order:08.12.1994

Between

V.Narendra

.. Petitioner

and

Sri. Md. Hussain S/o Not Known.
Superintendert of Postoffices
Mahabubnagar Division,
Mahabubnagar

.. Respondent

Counsel for the Petitioner

:: Mr V.Jagapathi (Not Present)

Counsel for the Respondents

:: Mr NR Devraj, Sr.CGSC

CORAM:

HON'BLE SHRI A.V. HARIDASAN, MEMBER (J)

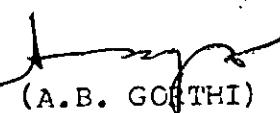
HON'BLE SHRI A.B. GORTHI, MEMBER (A)

ORDER

[(As per Hon'ble Shri AV Haridasan, Member (J))]

Neither the Petitioner nor his counsel is present.

Counsel for the respondents had already made available ~~on~~ an earlier occasion, documents showing the payments in accordance with the directions contained in the Judgement. Therefore, ^{as} we do not find any reason to pursue with this CP. Hence, the CP is dismissed and the notices issued to the respondents are discharged.

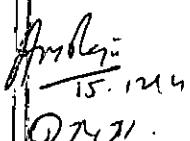

(A.B. GORTHI)
Member (Admn)


(A.V. HARIDASAN)
Member (J)

Dated: The 8th December, 1994

Dictated in the open court

mv1


15.12.94
Q741